

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CRI-24-2020**

Mrs Nekheta N. Fernandes

... Petitioner

Versus

State of Goa &amp; Anr.

... Respondents

Ms H. Gopi, Advocate for the Petitioner.

Shri Gaurish Nagvekar, Additional Public Prosecutor for the Respondents.

**Coram:- DAMA SESHADRI NAIDU, J.****Date:- 7<sup>th</sup> OCTOBER 2020****P.C. :**

Persistently, there has been no representation for the prosecution in this matter. Despite my repeated observations and cautioning whoever are the Public Prosecutors concerned in most criminal cases, I find no cooperation from them. Most of the times, the matters go unrepresented; either they do not have any respect for the Court, or they feel that they have no obligation to the Court. If this trend continues, I may discharge the Public Prosecutors from the burden of their appearing before this Court and may summon the Police Officers concerned to assist the Court. It is for Public Prosecutors to avoid this situation.

Post the matter on 14.10.2020, as there is no representation, once again, in this matter. In the meanwhile, the applicant's counsel may file the charge sheet on record.

**DAMA SESHADRI NAIDU, J.**

NH